

one assailant suffered injuries. The injured person and another assailant were apprehended. The third person managed to escape.

Two .455 revolvers, each alongwith five (5) empty cartridges and one live cartridge have been recovered from the assailants.

Immediately after the incident a Deputy Superintendent of Police, who was incharge of Sant Longowal's security, forthwith took Santji to the Civil Hospital at Sangrur but in spite of immediate medical attention Santji succumbed to his injuries. In the shooting which took place within the precincts of the Gurdwara one more person was killed and some others were injured.

The State Government had made arrangements to provide security to Sant Longowal at his place of residence, during his road journeys and at known places of meetings etc. Inside the Gurdwara, a security team of plain clothed police personnel was available with Santji. In addition, an S.P. with a group of commandos had already positioned themselves in the Gurdwara before the arrival of Sant Harchand Singh Longowal. It is most unfortunate that in spite of all these arrangements, this dastardly event has taken place.

It is with a sense of anguish that I have also to inform about the shooting incident at Jalandhar on 20th August, 1985. Three unidentified persons came in a car to the residence of Shri Gurdial Saini, ex-M.L.A. They parked the car outside the house. Two of them went inside the house and sprayed bullets on Shri Gurdial Saini, Shri D.D. Khullar, a Congress (I) leader and others. After committing the crime, the assailants managed to escape. Shri Saini and Shri Khullar who were seriously injured, were rushed to the hospital. Shri Khullar succumbed to his injuries, Shri Saini is reported to be out of danger. Another person who was injured in this incident is also out of danger. The

car used in the crime was found abandoned in the city. A case has been registered in connection with this incident and efforts are afoot to apprehend the culprits. Both, Shri Saini and Shri Khullar were provided with police gunmen, but at the time of incident, the gunmen were not present. For their negligence they have been placed under suspension. On search of the car used in this crime, 4 live cartridges of .455 bore revolver have been recovered.

The State Government have alerted the concerned authorities in the State to be vigilant and to take necessary steps to curb terrorists activities to apprehend culprits involved in the two incidents.

Sant Harchand Singh Longowal had shown statemanship and great sagacity in finding a solution to the Punjab problem. In the cause of peace and communal harmony he has sacrificed his life. I hope that the bullets that killed him will not silence the cause that he so boldly espoused. I am sure that all Members of the House will join millions of our countrymen in expressing a deep sense of shock at this national tragedy.

STATEMENT RE. : SETTING UP OF THE COMMISSION OF ENQUIRY INTO THE INCIDENTS RELATING TO CLASHES ON ASSAM-NAGALAND BORDER

[English]

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI-MATI RAM DULARI SINHA) : The House will recall the statement of Home Minister on the 23rd July, 1985 in reply to the Calling Attention Motion pertaining to the armed clashes between the Assam and Nagaland Police in June 1985 at Merapani on the Assam Nagaland border, that it had been decided to appoint a Commission of Inquiry under the Commissions of

Inquiry Act, 1952 to fully go into the facts pertaining to these clashes and to probe into the conduct of the officials of the two States and also to fix the responsibility. In this context, I rise to inform the House that the Government have decided that the Commission of Inquiry will be presided over by Shri B.C. Mathur, retired Secretary to the Government of India.

The Commission shall make an inquiry with respect to the following matters :

- (i) the sequence of events leading to and all the facts relating to the said conflict in the Merapani area on the Assam-Nagaland border ;
- (ii) whether the conflict and the resultant loss of human life and damage to property could have been averted ;
- (iii) the role of the authorities in both the States in mobilizing and deploying armed police forces including village guards of Nagaland ;
- (iv) whether there were any lapses or dereliction of duty on the part of the officials and uniformed forces of the two State Governments ;
- (v) the deficiencies in the police set-up of both the States and suggestions for revamping the same.

The Commission may also recommend short-term and long-term measures to prevent recurrence of such incidents and in that context make such other recommendations and an interim report, as it may deem fit.

The Commission of Inquiry has been asked to submit its report within six months. The notification to this extent has been published in the Official Gazette yesterday.

12.25 hrs.

[MR. DEPUTY SPEAKER *in the Chair*]

**SALES PROMOTION EMPLOYEES
(CONDITIONS OF SERVICE)
AMENDMENT BILL***

[*English*]

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR (SHRI T. ANJIAH) : Sir, I beg leave of the House to introduce a Bill further to amend the Sales Promotion Employees (Conditions of Service) Act, 1976.

MR. DEPUTY SPEAKER : The question is :

“That leave be granted to introduce a Bill further to amend the Sales Promotion Employees (Conditions of Service) Act, 1976.”

The motion was adopted.

SHRI T. ANJIAH : Sir, I introduce the Bill.

JUDGES (PROTECTION) BILL*

[*English*]

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI H.R. BHARDWAJ) : Sir, I beg to move for leave to introduce a Bill for securing additional protection for Judges and others acting judicially and for matters connected therewith.

MR. DEPUTY SPEAKER : Motion moved :

“That leave be granted to introduce a Bill for securing additional protection for Judges and others acting judicially and for matters connected therewith.”